

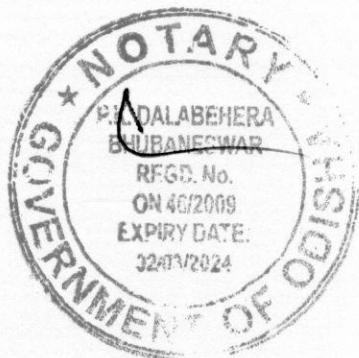
b

ANNEXURE-B

REPORT CERTIFYING CONSTITUTION OF COMMITTEE OF CREDITORS

1. The Application for the Corporate Insolvency Resolution Process ("CIRP") of Raipur Polymers Private Limited ("Corporate Debtor"), filed by Calco Polychem Private Limited under section 9 of the Insolvency and Bankruptcy Code, 2016 ("IBC") read with rule 6 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rule, 2016 was admitted by the Hon'ble National Company Law Tribunal, Cuttack Bench vide its order dated 31st March 2021 ("Order") and the undersigned was appointed as Interim Resolution Professional ("IRP") with direction to take all necessary action(s) under the provisions of IBC.

For P. Dalabehera



2. In Compliance with the above, the undersigned made a public announcement in Form A on 6th April 2021, intimating the public regarding initiation of CIRP as follows:

a. Newspapers:

Sl No	Region	News Paper	Language	Date of Publishing
1	Raipur	The Times Of India	English	06/04/2021
2	Raipur	Nababharat	Hindi	06/04/2021

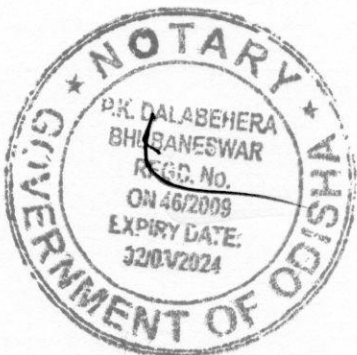
b. On the website of Corporate Debtor: Not Available

c. Was sent to Insolvency and Bankruptcy Board of India for publication on its website on 06/04/2021.

3. Through the Public Announcement, the undersigned invited claims from the creditors of Corporate Debtor in the prescribed forms and it was stated that the last date of submission of proof of claim was 19th April 2021. Till the expiry of last date of submission of claims, the undersigned has received proof of claims from various financial creditors of the Corporate Debtor. Apart from the said Financial Creditors, various Operational Creditors have also filed their claims till 19th April 2021.

4. Post receipt of claims from the creditors, the process of verification of claims was carried out and pursuant there to certain

Sandhya Jina



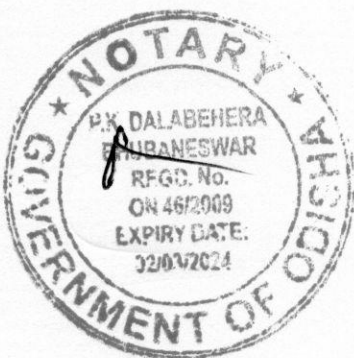
additional information was sought from the creditors.

5. Based on the forms filed by each of the creditors/authorized representatives in accordance with the CIRP regulations and as per further/additional information furnished by them, if any, the claims filed by the respective creditors have been duly verified by the undersigned and a list of creditors has been prepared accordingly.

As no Registers/Documents were available with the Corporate Debtor, the claims were verified and admitted on the basis of documents provided by such claimants.

6. Pursuant thereto, the undersigned has duly constituted a Committee of Creditors, being financial creditors, in accordance with section 21(1) of IBC based on the claims received till 19th March 2021 and supporting documents received and verified till 19th March 2021. As and when any further claims are received and admitted from any person eligible to be part of this Committee of Creditors under section 21 of IBC read with regulation 12(3) of CIRP regulations, such persons shall be included in the Committee of

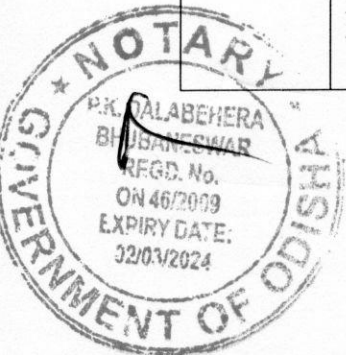
S. S. S. S. S.



Creditors from the date of admission of its claim.

7. The undersigned is in the process of calling and convening the first meeting of Committee of Creditors of Raipur Polymers Private Limited, the Corporate Debtor, in compliance with the regulation 17 of CIRP Regulations.
8. In view of the aforesaid, I hereby, through this report certify constitution of Committee of Creditors of Raipur Polymers Private Limited, the Corporate Debtor, which comprises of one (01) financial creditor, details of whom are listed out herein below:

Sl. No	Particulars of the Claimant	Amount Claimed (In Rs.)	Amount Admitted	Voting Share (In %)
1.	The Federal Bank Limited, Raipur Branch.	6,93,12,267.77	6,93,12,267.77	100



Saradindu Jena
Saradindu Jena

Interim Resolution Professional

IP Registration No: IBBI/PA-002/IP-N00520/2017-18/11622

Place: Bhubaneswar
Date: 20/04/2021